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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 625 of 2005.

Tuesday, this the 31st day of May, 2005.

Hon'ble Mr. A.K.Bhatnagar, J.M.

Dinesh Chandra Vishwakarma,  
Son of Late Ram Saran,  
resident of Village and Post  
Mathura Nagar, (Anand Nagar)  
District Maharajganj.

....Applicant.

(By Advocate : Shri B.N.Mishra)

Versus

1. Union of India  
through the Secretary,  
Ministry of Communication,  
Department of Post,  
New Delhi.
2. Senior Superintendent of Post Office,  
Gorakhpur.
3. Inspector of the Post Office, Pharenda,  
District Maharajganj.

....Respondents.

(By Advocate : Shri S.Singh)

O R D E R

Hon'ble Mr. A.K.Bhatnagar, J.M. :

By this OA, the applicant has prayed for a direction to the respondents to appoint the applicant on suitable post on compassionate ground under Dying in Harness Rules in Postal Department on the ground of death of his father. It is further prayed for a direction to the respondents to decide his application/representations dated 15.10.2004 & 15.12.2004 pending before them, expeditiously.

.....2.

2. According to the applicant his father Shri Ram Saran died on 17.7.2004 while serving on the post of Dak Assistant in Up Dakghar, Dhani Bazar, Maharajganj, leaving behind his widow and two sons including the applicant. Learned counsel for the applicant submitted that the applicant has no source of income and he has passed the High School in the year 1991 and deserved consideration for compassionate appointment in the place of his deceased father.

3. During the course of the arguments, learned counsel for the applicant submitted that he has filed a application dated 15.10.2004 followed by another representation dated 15.12.2004 filed as Annexure 3 & 4 of this OA to Superintendent Post Offices, Gorakhpur which according to the applicant are lying undecided by the respondents. Learned counsel further submitted that the applicant will be satisfied if his application/representation dated 15.12.2004 is decided as per rules within a specified period.

4. After hearing the counsel for the parties, I consider it appropriate that this OA can be disposed of finally by issuing a direction to the Competent Authority i.e. respondent No.2 <sup>"to"</sup> who decide the representation of the applicant by a reasoned and speaking order.

5. Accordingly, the OA is disposed of with direction to respondent No.2 to consider and decide the representation of the applicant dated 15.12.2004 by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. Learned counsel for the applicant may file a copy of the representation to the Competent Authority immediately. No costs.

MEMBER (J)

RKM/